

DIVISION BENCH
COURT - II

O-202

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/148(KB)2018
IA(I.B.C)/56(KB)2024, IA(I.B.C)/1065(KB)2021,
IA(I.B.C)/617(KB)2020, IA(I.B.C)/1615(KB)2023,
IA(I.B.C)/679(KB)2021, IA(I.B.C)/1044(KB)2023,
IA(I.B.C)/895(KB)2021, IA(I.B.C)/629(KB)2022,
IA(I.B.C)/894(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08TH MAY 2024

IN THE MATTER OF	STATE BANK OF INDIA VS TANTIA CONSTRUCTION LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Applicant in
Mr. Avishek Guha, Adv.] IA(I.B.C)/56(KB)2024
Mr. Arunika Dutta, Adv.]
Mr. Kaustov De Sarkar, Adv.]

Mr. Deep Roy Adv.] For the Chairman of Monitoring Committee
Mr. Rahul Auddy Adv.]
Mr. Dhaval Savla Adv.]
Mr. Aditya Gooptu Adv.]

Mr. Ajay Gaggar, Adv.] For SBI
Ms. Rakhi Purnima Paul, Adv.]

ORDER

1. Ld. Counsel for the Applicant present.
2. **IA(I.B.C)/56(KB)2024:**
 - a. Given the fact that in terms of the plan that has been approved by this Tribunal, the account had to be standardised upon receipt of upfront payment of Rs.3.50 crores and an amount of Rs.54 crores has already been paid by EDCL, we direct

instructions be obtained from Bank as to why our previous orders have not been complied with.

b. List the matter on **10.05.2024**.

D.Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)